

OR No. 2197

Madan Mohan Sharma vs. Applicant(s)

-Versus-

Union of India vs. Respondent(s)

Mr. B.K. Sharma, P.K. Tewari Advocates for Applicant(s)

Mr. A.K. Choudhury, Addl. C.G.S.C. Advocates for Respondent(s)

Office Notes Date Courts' Orders

This application is in form and within time C. F. of Rs. 50/- deposited vide IPO.BD No 444573 Dated 3.1.97

3.1.97. This O.A. has been allowed to move unlisted on the ground of urgency as prayed by Mr B.K.Sharma for the applicant. Mrs M.Das for respondents No.2 & 4 submits that the O.A. may be taken for admission on 6.1.97.

List for consideration of admission on 6.1.97.

By Register.

by Member

Applicant not signed on all pages.

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3.1.97.

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6.1.97. Mr D.S.Bhattacharya for the applicant. Mr A.K.Choudhury, Addl. C.G.S.C for respondent No.1. Mrs M.Das for respondent No.2 & 4.

Heard Mr Bhattacharya for admission and perused the contents of the application. It appears to me that in this application there is nothing to be scrutinised and decided on merit. The prayer is to direct the respondents to promote the applicant to the rank of Conservator of Forests. The applicant himself stated in para 4 of this application that he has been considered for promotion and found suitable for the same. As far as the other parts of the prayer for clarification of the interim order dated 19.9.96

contd..

6.1.97 passed in M.P.137/96 is not a bar for his promotion, the interim order dated 19.9.96 was issued in a different ~~context~~ context, that is, against transferring the ^{applicant, in} IFS officers to a non cadre post. Therefore that order is not a bar to the posting of the applicant on promotion. The position stands clarified accordingly.

The application is disposed of.
No order as to costs.

JAMIAHAT EVIDENCE

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Member

for copy

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Copy of the order
has been sent to the
parties vide dms

131 to 135

6/1 6-1-97
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JAMIAHAT EVIDENCE